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Central Administrative Tribunal
Principal Bench, New Delhi

O.A.1120/95

New Delhi this the 3rd day of October, 1996

HON'BLE SHRI S.R. ADIGE, MEMBER (A)
HON'BLE Dr A. VEDAVALLI, MEMBER (J)

Shri Chander Bhan,
S/o Shri Devi Ram
R/o A-3315, Seva Nagar,
NEW DELHI.

...Applicant

(By Advocate :None)

VERSUS

Union of India, through

1. The Director General,
Doordarshan,
Doordarshan Kendra,
Mandi House, New Delhi.

2. The Administrative Officer,
Doordarshan,
Doordarshan Kendra,
Parliament Street,
NEW DELHI.

3. The Asstt. Engineer,
Doordarshan Kendra,
Parliament Street,
NEW DELHI.

....Respondents

(By Advocate : Shri B. Lall)

ORDER (Oral)

(By Hon'ble Shri S.R. Adige, Member (J))

1. None appeared for the applicant even on the second call. Shri B. Lall appeared for the respondents and was heard.

2. We note that the respondents admitted that applicant's name was sponsored by the Employment Exchange. The respondents contend that he was engaged by them only for 6 days whereas the applicant's contention is that he has put in more than 240 days casual service in a calendar year twice, i.e. in

1993 & 1994. Presently he stands disengaged. Even if the number of days of service actually put in by the applicant is a matter of dispute, it is not denied that the applicant has come through the employment exchange, and under the circumstances, respondents counsel Shri Lall fairly agrees that subject to the availability of work the respondents will consider re-engaging the applicant in preference to outsiders and those with overall lesser length of past service in accordance with the rules and instructions on the subject.

3. This O.A. is disposed of accordingly. No costs.

A. Vedavalli

(Dr A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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